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Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to When Lagard (name of the House)
From 14. Lagard (Constituency (Name of the Constituency)

a before a second	e Constituen ()
1 MEENA DUTYEDI worldaugh: r/wife of BHUPENDRA NATH DUBEY. Agod. 5.2 years, resident of DIH- fact charles and proceeding full posted and	
Aged. 5.2 years, resident of Dill- East character khat, no electrological	7414
Aged. 5.2 years, resident of Dill- (no) Charles King, AC, Scientific Dill Dill V. (mention full postal address), a charles and state on oath as under:	andidate at the above
(strike out whichever is not applicable)	
(1) I am a candidate set up by—————(name of the political party) / am cor Independent candidate.	
Independent candidate.	itesting as an
(2) Details of PAN and status of filing of Income tax return :	
SI. No. Names	

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has	Total income shown in income Tax Return (in
1.	Self	Muliobot	been filed	Rupees)
2.	Spouse-	AKWPD2659N	2010-9011	3,11,000 = 00
3.	Dependent I			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Offence	
	Description
The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	No
Name of the court, Case No. and Date of order taking cognizance :	NO
Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	No
	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken: Name of the court, Case No. and Date of order taking cognizance:

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	No.
(b)	Name of the Court(s). Case No. and	
	Date(s) of order(s).	NO

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(5) That I give herern below the details of the assets (movable and immovable etc.) of myself.

A. Details of movable assets:

(:)

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of fisted companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
Cash in hand	The Takha, Ten				
Details of Deposits in Bank	thought 10,000				
accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts). Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the	Thirty thousand				
amount in each such deposit Details of investment in Bonds,	Finland .				
companies/Mutual Funds and others and the amount	(80,000=00)		100		
Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial instrument in Post office or insurance Company and the	Two lakes, seventy one thousands.				
ersonal loans/advance given to					
irm, Company, Trust etc. and ther receivables from debtors and the amount.					
Chistration No. etc. Vaca of	Scopiolyty, BR-01867-9009 14-3-2011				
archase and amount)	1013,000:00				1
ing (give details of mainle	Silver, 000-00				

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1	Any other assets such as value of Claims/interest		
1	Gross Total value		

3. Details of Immovable assets:
cte: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

0	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
)	Agricultural Land Location(s) Survey number(s)	न्येतृक हिस्सा				
	Area (Total measurement in a cres)	(अग्हा चाम्हा)				
	Whether inherited property (Yes or NO)	CHICAGA Nine	000			
	Date of purchase in case of self acquired property	4 (100) 1.0.0 (1) (1.0.0) (1) (1.0.0)				
	Cost of Land (in case of purchase)at the time of purchase	2/22/10/2				
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
)	Non-Agricultural Land Location(s) Survey number(s)	1				
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
ii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					

	N - L - New York	·			,	-
	V leiher inherited property (* e= or NO)					
	Date of purchase in case of serif activited property					
	C sst of property (in case of parchase) at the time of prochase					
	Any Investment on the property by way of development, construction etc.	3	-			
	Approximate Current market value					
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	(10 lakes)				
	Area (Total measurement in sq. ft.)	26-12-09				
	Built up Area (Total measurement in sq. ft.)	1895 SQ.Ft				
•	Whether inherited property (Yes or NO)	15 Lakta		ilia -		
	Date of purchase in case of self acquired property	7				
	Cost of property (in case of purchase) at the time of purchase	*				
	Any Investment on the land by way of development, construction etc.	No				
	Approximate Current market value	TR lakes town				
1)	Others (such as interest in property)					
ri)	Total of Current Market Value of (i) to (v) above	28-Abrox		100		

I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

0.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	Merra Balvedi, will be at Bhalend Mark Dubbis. Add. Timbi pr. AS courrelgent, Diff- Colombian 31-8-2510 12:50,000=00[8				
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of John	No			DA .	

	Any other liability				
	Grand total of liabilities	1		+	
(ii)	Government Dues: Dues to departments dealing with government accommodation	Firence Debt governor	(*)		
	Dues to departments dealing with supply of water				
	Dues to departments dealing with supply of electricity	14/-			
	Dues to departments dealing with supply of telephones/mobiles	,			
	Dues to departments dealing with government transport (including aircrafts and helicopters)	1			
	Income Tax Dues				
	Wealth Tax Dues		3 11 11		
	Service Tax, Dues	1			
	Municipal /Property Tax Dues		Vienne -		
	Sales Tax Dues				
	Any other dues	· ·			
_	Grand total of all Govt. dues	-			

7) Details of profession or occupation: a. Self.... Paricultuse b. Spouse . Not. Ablicated

(8) My educational qualification is as under:

*High School Ke Mariga, Dist - (att Chembaran, (4th ball) 1970 Year.

Sive details of highest School / University education with full form of the certificate/ diploma/ degree course)

Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt/Kum. Meera Duoivedi
2.	Full postal address	Viterilya, Ps. Surepo Klay. Ps. Boat Agarg. Dil.
3.	Number and Name of the constituency and state	14, Chousedgens, fact Chamberon (Rilary)
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. ID(U)
4.		None

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	00	Total number of Pending out (s) have taken cognizar	cases where th	e	None				
5	1	Candidate Pleer	a Delveti	1	Year for which I	urn filed	7.0	Theorie Show	
		Spouse:	a Dicivedi	-	2010-0	LOIL	3	111,000:00	
6.) Dependents	of Assets and	Liabili	ties in supers				
		Description	Self	Spouse		Depende	nt II	I Daniel	
۸.		Moveable Asset (Total value)	2,104,720-23		- Looperident-1	Depende	nt-ii	Dependent-III	
В.		Immovable Asset	Lin				-		
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	25 Jakin				5		
	(ii)	Approximate Current Market Price of Asset (Total Value)	28 lakes						
7		Liabilities		-			_		
		(i) Government dues (Total)	finance debt governt els biles 6 lakens.						
		(ii) Loans from Bank, Financial Institutions and others (Total)	12, 50,0000000 HOWN (MENERAL)						
8.	((ghest educational qualifications of School / Un Give details of School / Unurse) (Name of the School	iversity educati	ion with	full form of the	certificate	/ dipl	oma/ degree	

VERIFICATION

 the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:
(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) I. my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.
Verified at Pakra this the 30

DEPONENT

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Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.